

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA No. 110(ND)/2009

IN THE MATTER OF:

**Abinash Chander Mahajan & Ors.
Vs
Vikas Promoters Pvt. Ltd. & Ors.**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 397/398

Order delivered on 18.12.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the PETITIONER

:- Mr. Krishnendu. Datta, Advocate
Ms. Prachi Johri, Advocate
Mr. Aditya Gupta, Advocate
Ms. Shagun Trisal, Advocate

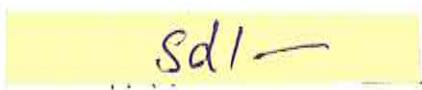
For the RESPONDENT

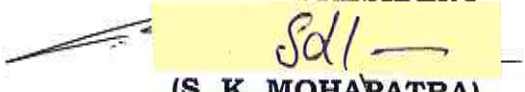
:- Mr. Siddarth Sharma, Advocate

ORDER

Ld. Counsel for the contemnor stated that a sum of Rs. 50 lakhs has been deposited with the pay and accounts office, Ministry of Corporate Affairs, New Delhi (NCLT) on 16.12.2017 vide EM/TDR/J/No. 959855. Let an affidavit to that effect be also filed within 2 days with copy in advance to the counsel for the Petitioner. List the contempt petition for arguments on 19th January 2018.

The valuer shall proceed with the valuation and the issue concerning payment of fee and its proportion shall be decided on adjourned date.


**CHIEF JUSTICE M. M. KUMAR
PRESIDENT**


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**